



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**OA No. 060/1054/2019
MA No. 060/1613/2019**

Chandigarh, this the 27th day of January, 2020

**HON'BLE MR.SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. NAINI JAYASEELAN, MEMBER (A)**

Preeto Devi, age 55 years w/o Late Sh. Babu Ram, r/o House No. 660, Village Kansal, Tehsil Kharar, District Mohali-160 103.

.....Applicant

BY ADVOCATE: **Sh. B. Mittal**

VERSUS

1. Union Territory, Chandigarh Administration through its Secretary, Local Government, Department of Personnel, UT Civil Secretariat, Sector 9-D, Chandigarh-160 009.
2. Deputy Commissioner, U.T. Chandigarh Administration, Estate Office Building, Sector 17, Chandigarh-160 017.
3. Estate Officer, U.T. Chandigarh, Estate Office Building, Sector 17, Chandigarh-160 017.

.....Respondents

BY ADVOCATE: **Sh. Vinay Gupta**

ORDER (ORAL)

MR. SANJEEV KAUSHIK, MEMBER(J):-

1. Learned counsel appearing on behalf of Chandigarh Administration produces document dated



10.01.2020 alongwith order dated 09.12.2019, which are taken on record. Based on these documents, learned counsel submits that this OA can be disposed of as the claim of the applicant for family pension has been accepted by the respondents.

2. Learned counsel representing the applicant does not controvert the statement made by the learned counsel for the respondents as well as the disposal of the OA in the requested manner. However, he requests that some time bound directions be issued to the respondents to release relevant consequential benefits.

3. In view of the above, the present OA is disposed of. The respondents are directed to release consequential benefits within a period, not later than three months from the date of receipt of a certified copy of this order.

4. MA pending, if any, shall also stand disposed of accordingly.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(NAINI JAYASEELAN)
MEMBER (A)**

Dated: 27.01.2020
ND*

